The Jammu and Kashmir Town Area Committee Sopore (Imposition of Dharat Taxes and Fees Validation) Act, 1969

Act 20 of 1969

Keyword(s):
Dharat, Taxes, Fee, Imposition, Validation, Town Area Committee
THE JAMMU AND KASHMIR TOWN AREA COMMITTEE SOPORE
(IMPOSITION OF DHARAT, TAXES AND FEES VALIDATION)
ACT, 1969.

(Act No. XX of 1969).

CONTENTS

SECTION

1. Short title.
2. Validation

SECTION

3. Repeal.

(Act No. XX of 1969).

[Received the assent of the Governor on 30th October, 1969, and published in Government Gazette dated 10th November, 1969 (Ext.).]

An Act to validate the imposition of Dhrat, taxes and fees by the Town Area Committee, Sopore.

Be it enacted by the Jammu and Kashmir State Legislature in the Twentieth Year of the Republic of India as follows:—

1. **Short title.**—This Act may be called the Jammu and Kashmir Town Area Committee, Sopore (Imposition of Dhrat, Taxes and Fees Validation) Act, 1969.

2. **Validation.**—All things done, actions taken, orders made in respect of assessment, collection and recovery of any Dhrat, tax or fee imposed in pursuance of Notification No. 24—LS/60 of 1960 dated 23-1-1960 shall be and shall always be deemed to have been validly done, taken or made, notwithstanding that the said Notification was not published in the Government Gazette as required under sub-section (6) of section 25 of the Jammu and Kashmir Town Area Act, 2011 and accordingly no such thing, action or order as aforesaid shall be called in question on the ground that the said Notification was not published.